

(14th Lok Sabha) in pursuance of Director 32 of the hon. Chairman, Rajya Sabha *vide* Rajya Sabha Bulletin, Part II dated 28th September 2004.

**Status of implementation of recommendations contained in the one-hundred seventy-ninth and two hundred-first report of the department-related Parliamentary Standing Committee on Industry**

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN DEV): Sir, I beg to lay a Statement regarding status of implementation of recommendations contained in the One Hundred Seventy-ninth and Two Hundred-first Reports of the Department-related Parliamentary Standing Committee on Industry.

**Status of implementation of recommendations contained in the fourteenth report of department-related Parliamentary Standing Committee on Petroleum and Natural Gas**

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA): Sir, I beg to lay a statement regarding status of implementation of recommendations contained in the Fourteenth Report of the Department-related Parliamentary Standing Committee on Petroleum and Natural Gas. This may please be considered as read.

**Status of implementation of recommendations contained in the fifty-fifth report of department-related Parliamentary Standing Committee on Finance.**

THE MINISTER OF CORPORATE AFFAIRS (SHRI PREM CHAND GUPTA): Sir, I beg to lay a statement regarding status of implementation of recommendations contained in the Fifty-fifth Report of the Department-related Parliamentary Standing Committee on Finance, Demands for Grants 2007-08, pertaining to the Ministry of Corporate Affairs.

**Status of implementation of recommendations contained in the twenty-seventh report of department-related Parliamentary Standing Committee on Railways**

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): Sir, I beg to lay a Statement regarding status of implementation of recommendations contained in the Twenty-seventh Report of the Department-related Parliamentary Standing Committee on Railways.

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**MATTERS RAISED WITH PERMISSION**

**RIGHT OF THE HOUSE TO BE KEPT INFORMED ON THE OUTCOME OF OFFICIAL VISITS BY MINISTERS OF THE UNION CABINET TO FOREIGN COUNTRIES**

THE LEADER OF THE OPPOSITION (SHRI JASWANT SINGH): Mr. Deputy Chairman, Sir, I am clearly the beneficiary of a rather arbitrary and ad hoc manner of functioning of this 'non-Government', because in the morning we were informed that the discussion on the Nuclear Agreement shall start at 12 o'clock. When I come here, I am told that it is at 2 o'clock, because it is not convenient for the Prime Minister to be present here. Be that as it may, Sir, the submission that I wish to make is substantial. It is of significance to the entire Parliament and it does really illustrate once again how casually and indifferently the Parliament is being treated by the Treasury Benches. I refer, Sir, to an established convention that whenever the hon. Prime Minister or the hon. External Affairs Minister undertakes a visit abroad, to any other country, that visit is not for pleasure, it is not a jaunt that is undertaken; though